

**FORM NO. 64**

[See rule 12C]

**Statement of income distributed by Venture Capital Company or a Venture Capital Fund to be furnished under section 115U of the Income-tax Act, 1961**

1. Name of the Venture Capital Company or Venture Capital Fund and the address of registered office
2. Permanent Account Number
3. Previous year ending
4. Name and address of the Directors of the Venture Capital Company/trustees of the Venture Capital Fund
5. Total income under all heads received from the investments in Venture Capital Undertakings (6+8+10+12)
6. Total income received from the investments in Venture Capital Undertakings under the head 'Long-term Capital Gains'
7. Proportion of (6 to 5)
8. Total income received from the investments in Venture Capital Undertakings under the head 'Short-term Capital Gains'
9. Proportion of (8 to 5)
10. Total Dividend income received from the investments in Venture Capital Undertakings
11. Proportion of (10 to 5)
12. Other income (such as interest etc.) received from the investments in Venture Capital Undertakings
13. Proportion of (12 to 5)
14. Details of persons receiving income from the Venture Capital Company or the Venture Capital Fund in the following format :—

S. No.	Name(s)	Address(es)	PAN	Circle/ Ward/ Special Range where assessed to Income-tax	Total amount paid	Amount paid under 'Long Term Capital Gains'	Amount paid under 'Short Term Capital Gains'	Amount paid as 'dividend'	Other Income such as interest etc. paid
						[Column 6× Sl. No. 7]	[Column 6× Sl. No. 9]	[Column 6× Sl. No. 11]	[Column 6× Sl. No. 13]
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)

Enclose a copy of the Certificate of Registration under the Securities and Exchange Board of India Act, 1992.

Enclose a copy of the Venture Capital Fund deed in case of Venture Capital Fund registered under the provisions of the Registration Act, 1908.

Enclose audited accounts including balance sheet, annual report, if any, with certified copies of income and appropriation towards distribution of income.

I, \_\_\_\_\_ (Name in full and in block letters) son/daughter/wife of \_\_\_\_\_ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the Annexure(s), including the documents accompanying such Annexure(s), is correct and complete. I further declare that I am furnishing such statement in my capacity as \_\_\_\_\_ (designation) and that I am competent to furnish this statement and verify it.

Verified today the \_\_\_\_\_ day of \_\_\_\_\_.

Place \_\_\_\_\_

Signature \_\_\_\_\_

**Verification**

I/We \_\_\_\_\_ have examined the books of account and other documents showing the particulars of income earned and the income distributed to the investors by the \_\_\_\_\_ (name of the Venture Capital Company or the Venture Capital Fund) for the previous year ending \_\_\_\_\_.

2. I/We declare that the above particulars are true and correct to the best of my/our knowledge and belief.

Place \_\_\_\_\_

\_\_\_\_\_  
(Signature with name of the Accountant)

Date \_\_\_\_\_

**Note 1 :** "Accountant" means the accountant as defined in the *Explanation* to sub-section (2) of section 288 of the Income-tax Act, 1961.